(Rs. in crores)

Name of State	No. of cases detected	Duty involved
Andhra Pradesh	248	813.59
Bihar	25	31.32
Delhi	360	546.37
Gujarat	537	524.34
Haryana	1	2.50
Karnataka	67	166.79
Kerala	519	1.80
Maharashtra	913	1419.29
Punjab	677	8.45
Rajasthan	22	1.22
Tamil Nadu	435	161.04
West Bengal	81	56.73
Uttar Pradesh	149	58.38
Dadra and Nagar Haveli	1	0.18

- (b) and (c) Two separate cases of duty evasion each more than hundred crore rupees (total amounting to Rs.742.48 crores) were detected in the State of Maharashtra. The said cases involve misuse of exemption notification in the import of Rigs by M/s. ABL Shipyard Ltd. and misdeclaration of value of "LED lights/ lamps/torches by M/s. Riddhi Siddhi collection and M/s. Aisha Electronics.
- (d) and (e) No case of customs duty evasion against M/s. Pan Parag India Ltd. is reported. However, as indicated in Para (b) and (c) above, a case of customs duty evasion against M/s. Riddhi Siddhi collection and M/s. Aisha Electronics is reported. After conclusion of investigations, Show Cause Notices demanding total duty of Rs.293.49 crore (Riddhi Siddhi Collection-Rs.119.11 crore and Aisha Electronics- Rs.174.38 crore) were issued. Two persons have been arrested.

Disinvestmet of PSUs

2507. DR. BHALCHANDRA MUNGEKAR: Will the Minister of FINANCE be pleased to state:

- (a) the classification of Public Sections Units (PSUs) where disinvestment has been made to the extent of less than 25 per cent between 25 per cent and 50 per cent, above upto 51 per cent and between 51 per cent and 75 per cent;
- (b) whether there is any integrated long-term strategy of disinvestment of the PSUs during one decade or so; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): (a) The classification of disinvested CPSUs is given in Statement (*See* below).

(b) and (c) The disinvestment of CPSUs is done as per the Disinvestment Policy. The current Disinvestment Policy of the Government envisages that while pursuing disinvestment, Government has to retain majority shareholding, *i.e.* at least 51%, and management control of the CPSUs.

Broadly, the methods used for disinvestment of minority shareholding of PSUs are Initial Public Offerings (IPO), Follow-on Public Offerings (FPO), and Offer for Sale of shares by Promoters through Stock Exchange Mechanism (OFS). The process of disinvestment is elaborate as a number of regulatory requirements are fulfilled and it is undertaken strictly as per SEBI Guidelines.

Statement

CPSUs where disinvestment has been less than 25%

Sl. No.	Name of CPSE	Current GoI shareholding (%)
1	2	3
1.	Indian Oil Corporation Limited	78.92
2.	Coal India Limited	90
3.	NMDC Limited	80
4.	Steel Authority of India Limited	80
5.	NHPC Limited	85.96
6.	Neyveli Lignite Corporation Limited	90

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1	2	3
7.	SJVN Limited	89.97
8.	National Aluminium Company Limited	81.06
9.	Bharat Electronics Limited	75.86
10.	Hindustan Copper Limited	90
11.	Engineers India Limited	80.4
12.	MMTC Limited	90
13.	MOIL Limited	80
14.	HMT Limited	90
15.	NBCC Limited	90
16.	Rashtriya Chemicals and Fertilizers Limited	80
17.	Fertilisers and Chemicals Travancore Limited	90
18.	National Fertilizers Limited	90
19.	State Trading Corporation of India Limited	90
20.	India Tourism Development Corporation Limited	87.03
21.	Dredging Corporation of India Limited	78.56
22.	ITI Limited	90
23.	Hindustan Photo Films Manufacturing Company Limited	89.95
24.	Andrew Yule and Company Limited	90
25.	Madras Fertilizers Limited	85.27
26.	Scooters India Limited	93.74
27.	Ircon International Limited	99.73
	CPSUs where disinvestment has been between 25	% and 50%
1.	Oil and Natural Gas Corporation Limited	69.23
2.	NTPC Limited	75

1	2	3
3.	GAIL (India) Limited	57.34
4.	Power Grid Corporation of India Limited	57.9
5.	Bharat Heavy Electricals Limited	67.72
6.	Oil India Limited	68.43
7.	Bharat Petroleum Corporation Limited	54.93
8.	Power Finance Corporation Limited	73.71
9.	Rural Electrification Corporation Limited	66.8
10.	Container Corporation of India Limited	63.09
11.	Hindustan Petroleum Corporation Limited	51.11
12.	Shipping Corporation of India Limited	63.75
13.	Chennai Petroleum Corporation Limited	67.29
14.	Mahanagar Telephone Nigam Limited	56.25
15.	BEML Limited	54.03
16.	Balmer Lawrie & Company Limited	59.67
17.	Hindustan Organic Chemicals Limited	58.78
18.	Bharat Immunologicals and Biologicals Corporation Limited	59.25
	CPSUs where disinvestment has been between 3	51% and 75%
1.	Bharat Aluminium Company Limited	49
2.	Lagan Jute Machinery Company Limited	26
3.	Hindustan Teleprinters Limited	26
4.	Videsh Sanchar Nigam Limited	26.12
5.	Paradeep Phosphates Limited	19.55
6.	Hindustan Zinc Limited	29.53

[18 February, 2014] Unstarred Questions

Written Answers to

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